

ITEM NO.37

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).1598-1599/2015  
(Arising out of impugned final judgment and order dated 07/05/2013  
in CRLA No. 390/2007 07/05/2013 in CRLA No. 632/2007 passed by the  
High Court Of Judicature at Allahabad)

RAM KUMAR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with office report)

Date : 24/10/2016 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE S.A. BOBDE

HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. V. Ramasubramanian(A.C.),Adv.

For Respondent(s) Ms. Pragati Neekhara,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Original record be called for.

[O.P. SHARMA ]

[INDU POKHRIYAL]

AR-CUM-PS

COURT MASTER